

statistics for the earlier periods will not be commensurate with the labour and time involved.

### Basic and Cultural Literature in Indian Languages

**2751. Shri Keshava:** Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether the Central Government have announced a third scheme for Basic and Cultural Literature in Indian Languages;

(b) whether there is any rule under which 4 copies of English translation of the manuscript or book are to be submitted and does that rule state that the review of the matter will be made on the basis of the English translation and the competitors are requested to ensure a careful translation;

(c) how can the basis of judgment of competition of the regional languages on the English translation submitted, help to promote the very purpose of the scheme; and

(d) whether Government will consider the crucial question of deleting this rule altogether, from the announcement and issue a statement to that effect?

**The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy):** (a) Yes.

(b) It was so; but it has now been decided that the work should be initially reviewed in the language in which it has been written. A Press Note to this effect has since been issued.

(c) and (d). Do not arise.

12 hrs.

### MOTION FOR ADJOURNMENT

#### SERVING OF NOTICE ON RESIDENTS OF HUTS IN PRASAD NAGAR ABOUT DEMOLITION OF HUTS

**Mr. Speaker:** I have received notice of an adjournment motion from Shri

B. K. Gaikwad, which reads as follows:

"About 2,200 families of Scheduled Caste people are residing in huts in Prasad Nagar (near East Patel Nagar) New Delhi, for more than 4 years. They have been served with 6 hours notice to vacate and demolish their huts in these rainy days without providing them any such alternative accommodation. That has caused great danger to these poor families in these rainy days."

What is the position?

**The Minister of Health (Shri Karmarkar):** Prasad Nagar is an area declared as a "development area" in November, 1958 under section 12 of the Delhi Development Act, 1957 and no unauthorised construction is permissible in such areas under this Act.

As some unauthorised construction has taken place in this area after its declaration as a "development area", the Delhi Development Authority are serving notices of vacation and demolition of these constructions under section 30 of the Delhi Development Act, 1957. I should like to have it specially noted that the huts that were in existence in this area before it was declared as a "development area" are not affected by such notices.

It is not obligatory on the part of the Delhi Development Authority to give any alternative accommodation to people who construct huts in an unauthorised manner. It is a fact that such notices of vacation and demolition have been issued to the owners of huts of unauthorised construction in this area which sprang up after the area was declared as a "development area", but keeping in view the hardships likely to be caused to the dwellers of these huts in these rainy days, no such notice has actually been executed. In fact, no demolition has taken place in this area for the last two months and, therefore, no hardship has been caused recently to any dweller

[Shri Karmarkar]

of unauthorised construction in this area.

The huts which were in existence before the area was declared as "development area" were 1,700 and those which sprang up after the declaration of the area as "development area" is 500 approximately.

**Shri B. K. Galkwad (Nasik):** Since it is very difficult in the rainy season to get accommodation, taking into consideration all their difficulties will he at least provide them with sites, if not accommodation, so that they can go and stay there?

**Mr. Speaker:** It is a suggestion for action.

**Shri Karmarkar:** All cases are considered by the Delhi Development Authority for granting such concessions as are open to them. In the case of these unauthorised constructions, because it is raining, the notices have not been executed. We do not propose to execute them so long as the rains are there. Now, we cannot have both the things; we cannot have a developed Delhi and, yet, have all the time unauthorised constructions. According to the Delhi Development Act, we are enjoined to issue instructions for the efficient administration of the Act, and not to retard the action of the Development Authority.

**Mr. Speaker:** All that the hon. Member says is that there is a human element involved in it when 1,700 families are dislocated. They need not be given comfortable houses; but, at any rate, outside Delhi or somewhere they must be provided with some other and. That is all what he wants to be done.

**Shri Braj Raj Singh (Firozabad):** In addition to that, the welfare of the Scheduled Castes and Scheduled Tribes is the direct responsibility of the Government of India, for which we

have got the Commissioner and all that. So, could not the hon. Minister consult the Home Minister and give them some site somewhere, as that is the special responsibility of the Government of India?

**Mr. Speaker:** Delhi Development authority may be quite competent to serve notices and demolish the huts and, possibly, it may be its duty to clear up all these places. But what happens to the 1,700 families who are living in these huts? Though, strictly speaking, it may not be their direct responsibility, what about the hardship caused to the poor residents who will be rendered homeless?

**Shri Karmarkar:** I would not like concessions to Scheduled Castes to be mixed up with this question. In Delhi what is happening today is that 1,00,000 constructions are coming up every year, and if we do not take some firm action against these unauthorised constructions, in a few years' time Delhi will not be worth living. I can assure the House of that.

**Mr. Speaker:** In view of the statement of the hon. Minister, I do not give my consent to this adjournment motion.

**Shri Hem Barua:** May I draw your attention to the fact that an entire political party and an independent Member of this House, Shri Banerjee, have withdrawn from this House and the benches are empty? May I know whether the reasons for their withdrawal were communicated to you?

**Shri Vajpayee:** This question need not be raised. Every hon. Member, belonging to any party, is free to go out of the House at any time.

**Mr. Speaker:** Order, order. The time of the House is precious and it ought not to be wasted like this. We will now take up the next item.